

1

WP-14189-2003

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VISHAL MISHRA ON THE 30th OF JANUARY, 2025

WRIT PETITION No. 14189 of 2003

RAJENDRA KUMAR BEHRE

Versus

THE STATE OF M.P. AND OTHERS

.....

Appearance:

Shri Nilesh Kotecha - Advocate for the petitioner.

Shri Prabhanshu Shukla - Government Advocate for the respondents/State.

ORDER

Initially the original application being O.A.No.2700/1999 was filed by the petitioner in the erstwhile State Administrative Tribunal and after abolition of the Tribunal, the same stood transferred to this Court and renumbered as Writ Petition No.14189/2003.

- 2. The present petition has been filed seeking the following reliefs:-
 - "(i) The Hon'ble Court be pleased to quash the promotion of respondent No.3 and 5 on the post of Agriculture Engineer, Joint Director and Additional Director.
 - (i-a)The Hon'ble Court be further pleased to quash Annexure A/11 and A/12 which are promotion orders of those who are juniors to the petitioner.
 - (ii) The Hon'ble Court be further pleased to quash the order dated 6-9-1999 passed by the State Govt. (Annexure A/8), which is apparently contrary to the order passed by this Hon'ble Tribunal in O.A.No.2949/99 and O.A.No.2427/90 and also contrary to the High Court direction given in W.P.No.590/98 by Indore Bench of Hon'ble High Court.
 - (iii) The Hon'ble Court be further pleased to command the respondents to consider the name of the petitioner for promotion to the post of Joint Director and Additional Director Agriculture giving due weight to the seniority vis-a-vis promotion of respondents No.3 to 5.
 - (iv) The Hon'ble Court be further pleased to command the



2 WP-14189-2003

respondents to consider the name of the petitioner for promotion to the post of Director Agriculture.

- (v) Any other relief which may be deemed just and proper under the circumstances of the case."
- 3. The relief which is claimed by the petitioner in this petition is virtually the subject matter of the earlier writ petition being Writ Petition No.6594/2003 which has been disposed off by this Court vide order dated 30.01.2025. The same will be applicable in the present petition also, as the claim of the petitioner is with respect to correction of seniority list by preparing a common gradation list. Therefore, the directions given by this Court in the aforesaid case will be fully applicable to the present facts and circumstances of this case.
- 4. Accordingly, this petition is disposed off in terms of the order dated 30.01.2025 passed by this Court in Writ Petition No.6594/2003.

(VISHAL MISHRA) JUDGE

AM